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O.A. No. 792 of 2010

Balaram Jena.....Applicant  
Vs  
Union of India & Ors....Respondents

Order dated: 20.12.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)  
Hon'ble Shri A.K.Patnaik, Member (J)

Heard Sri S.P.Mohanty, Ld. Counsel for the applicant and Sri R.C.Behera, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. In the present Original Application, which has been filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant, who is working as Manager, Postal Printing Press, Bhubaneswar, challenges his suspension.

3. By way of filing M.A. 891/10, Ld. Counsel for the applicant has brought to the notice of this Tribunal that during pendency of this O.A. the applicant has preferred an appeal dated 18.12.2010 (copy of which has been enclosed with the M.A. as Annexure-A/11).

4. Having heard and as agreed to by the Ld. Counsel for the parties, without going into the merits of the

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case, the O.A. is hereby disposed of, at the stage of admission itself, directing Respondents to consider the appeal as at Annexure-A/11/ <sup>and pass a reasoned order</sup> within 45 days from the date of receipt of a copy of this order under intimation to the applicant.

7. Send copy of this order, along with copy of the O.A., to the Respondents at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites in course of the day.

*Abd*  
MEMBER (J)

*Abd*  
MEMBER (A)

R.K.